

(c) whether any restrictions have recently been imposed on the 800 citizens of these enclaves by the Chinese Government?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) and (b). According to the information available with the Government of India, Maharaja of Sikkim owned some estates in the Tibet Region of China and has a personal representative to look after these. No revenue is derived by the Maharaja although he may be receiving butter, meat etc. from time to time from these estates.

(c) We have received no information of any additional restrictions having been placed on travel recently.

#### Charges against Official

\*2325. **Shri Dinesh Singh:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 1327 on the 17th September, 1958 and state:

(a) whether any charges have been framed against the official concerned;

(b) if so, the nature of charges and when the enquiry is likely to be held; and

(c) whether the official concerned is being offered another senior post in another Ministry?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) Yes;

(b) The charges have been served on the officer and he has been required to submit his written statement of defence on or before 15th May 1959 after which an inquiry into the charges to the extent necessary, will be held in accordance with the All India Services (Discipline and Appeal) Rules, 1955. Government do not consider it to be in the public interest to disclose the nature of the charges until the inquiry has been completed.

(c) The official is at present on leave. His name has, however, been

circulated for consideration by Ministries in which suitable vacancies exist.

#### Code of Efficiency and Welfare

\*2326. **Shri Tangamani:** Will the Minister of Labour and Employment and Planning be pleased to refer to the reply given to Starred Question No. 1005 on the 8th March, 1959 and state:

(a) the main features of the Code of Efficiency and Welfare.

(b) whether this Code is based on the discussions of the 16th Indian Labour Conference; and

(c) the steps Government proposed to take to enforce the said Code?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) A copy of the preliminary draft Code of Efficiency and Welfare is laid on the Table of the Sabha. [See Appendix VIII, annexure No. 60].

(b) No.

(c) The steps to be taken to enforce the Code, if adopted by the Indian Labour Conference and finally accepted by Government, will be decided in due course.

#### Employees' State Insurance Scheme

\*2327. { **Shri Anthony Pillai:**  
**Shri L. Achaw Singh:**

Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether the views of the State Governments were ascertained with regard to the extension of medical benefits to the families of the insured workers under the Employees' State Insurance Act; and

(b) the names of the States which have opposed such extension of medical benefits?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes.

(b) None.